

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) Yes, Sir,

(b) The recommendations made by the Committee are still at the stage of consideration by the Election Commission.

(c) The other main recommendations *inter alia* relate to intensive revision of electoral rolls just before a general election, periodical inspection of places where the election materials are stored by the Chief Electoral Officers or their deputies and the administrative set-up of the election machinery in the States and Union territories. As regards the election machinery in the States and Union territories, it has been recommended that the Chief Electoral Officer should be preferably Chief Secretary, or one of the senior Secretaries in a State, preferably with field experience, and in the Union territories, it would be desirable to designate the Chief Secretary alone as the Chief Electoral Officer. The recommendations also suggest the quantum of additional staff for revision of rolls and conduct of elections and the period for which additional staff might be sanctioned.

#### Setting up of Enforcement Wing, by MRTP Commission

2324. SHRI HARVENDAR SINGH: HANSPAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to set up an enforcement wing by the Monopolies and Restrictive Trade Practices Commission;

(b) if so, what are the details thereof; and

(c) whether some measures are also proposed to be taken to encourage competition among the monopoly houses to ensure supply of quality goods?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) At present, there is no such proposal.

(b) Does not arise.

(c) The High Powered Expert Committee (Sachar Committee) has *inter alia*, made some recommendations for prohibiting certain types of restrictive trade/unfair trade practices. The recommendations of the aforesaid Committee in regard to the amendment of the provisions of the MRTP Act are under active consideration of the Government. However, initiation of measures to encourage competition to ensure supply of quality goods will not fall within the ambit of MRTP Act or the MRTP Commission.

#### Extracting coal from areas under inhabitation

2325. DR. BHAJI MAHAVIR: Will the Minister of ENERGY be pleased to state:

(a) whether Government have taken any steps or made studies for extraction of coal from mines in urban areas without affecting the structures and buildings and shifting of population;

(b) whether any study has been made to transport coal by pipelines as is done in some European countries; and

(c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) Central Mining Research Station, Dhanbad is working on development of techniques for working beneath surface features, water bodies and other constraints by the control of the mining harmony.

(b) and (c) A committee constituted by the Planning Commission is examining the feasibility of slurry pipeline transportation of coal in India. The Committee has already assigned to Engineers India Limited, the task of preparation of a feasibility report on transport of coal to power stations in northern and western regions, through pipelines. The draft feasibility report is expected to be ready by the end of May, 1982.

**Setting up of a bench of Karnataka High Court at Hubli**

2326. SHRI MULKA GOVINDA REDDY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of Karnataka has requested the Central Government and the Supreme Court to set up a bench of the Karnataka High Court at Hubli; and

(b) if so, what is Government's reaction in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) The Government of Karnataka have requested the Central Government that a Bench of the High Court of Karnataka may be established at Hubli-Dharwar. As intimated by the Registry of the Supreme Court, no such request has been made by the State Government to the Supreme Court.

(b) Certain information in connection with the proposal has been called for from the State Government.

**Creation of Indraprastha area as a New Postal Zone**

2327. SHRI V. GOPALSAMY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal under Government's consideration to

give a New Delhi Postal Delivery Zone Number to Indraprastha area; and

(b) whether delivery zone office would be established in the area to improve delivery system?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) No, Sir. Indraprastha area is already an independent delivery zone with Pin code No. 110002.

(b) Does not arise.

**Telegraph Division at Cooch Behar**

2328. SHRI SUDHAKAR PANDEY: SHRI PRASENJIT BARMAN:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal under Government's consideration to set up a separate telegraph Division at Cooch Behar, comprising an area consisting of Cooch Behar District with the exclusion of Maliganj Sub-Division, and Alipurduar Sub-divisions of Jalpaiguri district to improve the functioning of telephone system in this area;

(b) if so, by when it is likely to be set up; and

(c) if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) No, Sir.

(b) and (c) A Telegraph Engineering Division is bifurcated for creation of new Division in accordance with certain norms which are prescribed after a detailed scientific work-study. The existing workload of Jalpaiguri TE Division, under jurisdiction of which Cooch Behar falls, does not justify its bifurcation and creation of a separate Division at Cooch Behar.